

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-10/2019
MA-258/2019**

New Delhi, this the 21st day of January, 2019

Hon'ble Sh. A.K. Bishnoi, Member(A)

Pappu, aged - 31 years,
Post-Gangman, Group-C,
S/o late Sh. Khacheru,
R/o Vill. Rajapur, P.S. Sahjanawaj,
Teh. Gunoor, Dist. Sambhal,
Uttar Pradesh. ... Applicant

(through Sh. Ram Niwas Buri)

Versus

1. General Manager,
Northern Railway,
Baroda House,
New Delhi-110001.
2. Divisional Railway Manager,
Northern Railway,
Estate Entry Road,
New Delhi-110001. ... Respondents

(through Sh. Krishan Kant Sharma)

ORDER (ORAL)

Heard learned counsel for the applicant.

MA No. 258/2019 filed seeking condonation of delay is allowed.

OA No. 10/2019

It is submitted that the father of the applicant was working as Gangman in Railways, Ghaziabad. He died in harness on 12.05.1998. The applicant made repeated representations for grant of retiral benefits due to his father. Neither have the retiral benefits been paid nor have the representations been addressed or disposed of. Learned counsel for the applicant submits that he would be satisfied if the last representation dated 18.01.2018 of the applicant is considered by the respondents.

2. Under the circumstances, without going into the merits of the case, the OA is disposed of at the admission stage itself by directing the respondents to consider the representation of the applicant dated 18.01.2018(Annexure A/8) and to take a decision on the same, within ninety days from the date of receipt of a certified copy of this order, by passing a self-contained and speaking order. No costs.

**(A.K. Bishnoi)
Member (A)**

/ns/